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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 571 OF 2013
Cuttack, this the 21st day of August, 2013

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)

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1. Ashok Kumar Das,
aged about years,
S/O. Harekrushna Das of
Village-Rudrapur,
P.O. Balamukuli Hat,
P.S/Dist.Jajpur.
Now working as Technical Helper in
L.P.T. (T.V) Centre, Bhuban,
Dist.Dhenkanal.
2. Bijay Kumar Majhi,
aged about years,
S/o. Rabindra Majhi,
Village-Badapanda Sahi (Durga Bazar),
P.O./ Dist.Dhenkanal.
Now working as Technical Helper in
L.P.T. (T.V) Centre, Bhuban,
Dist.Dhenkanal.
3. Pradipta Kumar Das,
aged about years,
S/O. Giridhari Das,
At/P.o.Dhenkanal.
Now working as Technical Helper in
L.P.T. (T.V) Centre, Bhuban,
Dist.Dhenkanal.

.....Applicants

Advocate(s) M/s. C.R. Nandy, S. Ray, K.P. Dash, D. Routray, S.R. Ojha.

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Union of India represented through

1. Director General,
Prasar Bharati Broadcasting Corporation of Indian
Mandi House, New Delhi.
2. Director,
Prasar Bharati Corporation of India (Doordarsan),
Bhubaneswar.

W.M.

3. Station Engineer,
Maintainance Centre,
Prasar Bharati Corporation of India (Doordarsan),
Dhenkanal.
Camp at H.T.P. (T.V.), Tulasipur, Cuttack-8.

..... Respondents

Advocate(s)..... Mr. B.K. Mohapatra.

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O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. C.R.Nandy, Ld. Counsel for the applicant, and Mr. B.K.Mohapatra, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. This O.A. has been filed by three applicants stated to have been working as Technical Helper in L.P.T. (T.V) Centre, Bhubaneswar, seeking for a direction to Respondent Nos. 2 and 3 to revise the minimum wages and variable dearness allowance fixed by the Ministry of Labour and Employment, Govt. of India from time to time. We find that the applicants have filed this O.A. alleging inaction of the Respondents in considering and disposing their grievances raised through Advocate's notice dated 03.05.2013/ 10.05.2013 at Annexure-2 and 3 respectively.

3. Section 20 of the Administrative Act, 1985 deals with regard to exhausting of departmental remedy before approaching this Tribunal. Insofar as matters related to service disputes are concerned, it is for the person concerned/agrieved ~~to~~ to approach the authorities by way of representation/appeal/revision. Nowhere ~~is~~ the AT Act provides that an employee can approach this Tribunal alleging inaction on the Advocate's notice.

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4. Being confronted by Mr. B.K.Mohapatra, Ld. ACGSC, with the aforesaid facts, Mr. Nandy, Ld. Counsel for the applicant, prays for permission to withdraw this O.A. with liberty to file a better application, which is not objected to by Mr. Mohapatra.

5. In view of the above, this O.A. is permitted to ^{be} withdrawn with liberty to the applicants to approach afresh as and when cause of action ~~arises~~ ^{arose}, if so desired.

6. Accordingly, this O.A. is disposed of being withdrawn.


MEMBER (Admn.)


MEMBER (Judl.)

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